

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.418
IA/280/ND/2022 IN IB/1205/ND/2019

IN THE MATTER OF:

M/s Azad Impex Pvt Ltd	...	Applicant
Versus		
M/s Surya Manufacturing Pvt Ltd	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 18.05.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the SRA	: Mr. Abhishek, Adv.
For the ED	: Mr. Zoheb Hossain, Adv., Mr. Vivek Gurnani, Adv., Mr. Kavish Garach, Adv. & Mr. Vivek Gaurav, Adv.

ORDER

Heard the submissions made by the Ld. Counsel for the proxy Counsel for the Applicant. The Ld. Counsel for the Enforcement Directorate is present and reiterated that the IA is squarely covered by the Judgment dated 22.11.2022 passed by Hon'ble Delhi High Court in the case of ***Rajiv Chakraborty Resolution Professional Vs. Directorate of Enforcement.*** Nevertheless, since the main Counsel for the Applicant is not available today, at the request of the proxy Counsel for the Applicant, the matter is now posted for hearing on **31.05.2023**.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)